

APPELLATE TRIBUNAL FOR ELECTRICITY, NEW DELHI

Cause List for Monday the 24th August 2026

Electricity Bench

COURT-II

(This causelist shall be taken up at the end of matters listed in Court-I at 10.30 AM or at 02:15 PM, whichever is earlier)

(Note: Learned counsel for the parties to coordinate with the Registry well in advance, atleast two days before the next date of hearing, to ensure that the soft copies - OCR searchable mode and saved as a PDF document - of all the documents which they would be referring during the hearing before the Hon'ble Bench shall be filed with the Registry so that they are available in one-drive folder to the Hon'ble Bench. Failing to comply with the above will result in not listing of the matter till such time the above order is complied with)

(Updated List of Finals has been uploaded in the website under the "Notification tab".)

(HEARING THROUGH PHYSICAL/HYBRID MODE)

(Link for Video Conferencing for Hybrid Hearing through Cisco Webex is)

(<https://bit.ly/Court-2>)

(Note: Display Name of the Advocate joining through video conferencing shall be properly set by the participant with prefix of Item No. of the case followed by exact and actual name of the Ld. Advocate, so that the Court Master knows before hand whom to be admitted in the particular matter. If a counsel is appearing in more than one matter, Item Numbers of all such matters shall be prefixed.)

(Note: Advocates/parties are advised to go through the SOP/Guidelines for Hybrid hearing available on APTEL website before joining through video conferencing and are required to adhere to the same)

(Young Professional - IT: Mr. Saurabh - M.No. +91 7838455111, IT Assistant: Mr. Dhruv - M.No.+91 9717973312)

**CORAM: HON'BLE MS. SEEMA GUPTA, Officiating Chairperson
HON'BLE MR. VIRENDER BHAT, Judicial Member**

S.No.	Case No.	Party Name	Name of Counsel For Appellant/Respondent(Mr./Mrs.)
<u>IA - FOR HEARING</u>			
1.	IA-1821/2026 (For condonation of delay in filing the Written Submission) (12 days) In APL-307/2017	M/s Samalpatti Power Corporation Pvt. Ltd. Appellant(s) Versus Tamil Nadu Generation and Distribution Corporation Limited & Anr. - Respondent(s)	Vishrov Mukerjee, Janmali Gopal Rao Manikala, Yashaswi Kant, Girik Bhalla, Pratyush Singh, Raghav Malhotra, Damodar Solanki, Priyanka Vyas, Anamika Rana, Juhi Senguttuvan, Shreya Sundaraman, Rohan Sachdev for App.1. Anusha Nagarajan for Res.1,

	(Judgment reserved on 20.07.26)		
1.1	IA-1820/2026 (For condonation of delay in filing the Written Submission)(R-1) (12 days) in APL-344/2017	TANGEDCO Appellant(s) Versus SAMALPATTI POWER COMPANY PVT. LTD. & Anr. Respondent(s)	Anusha Nagarajan Vishrov Mukerjee for Res.1, Janmali Gopal Rao Manikala for Res.1, Yashaswi Kant for Res.1, Girik Bhalla for Res.1, Pratyush Singh for Res.1, Raghav Malhotra for Res.1, Damodar Solanki for Res.1, Priyanka Vyas for Res.1, Anamika Rana for Res.1, Juhi Senguttuvan for Res.1, Shreya Sundraraman for Res.1, Rohan Sachdev for Res.1,

Sd/
Deputy Registrar
APTEL